[Shrimati Sushila Rohtagi]

every word that we utter here, should be taken in a manner that it goes round the country, it reverberates, and the people will judge us by what we do. With these words, I would only request hon. Members to wipe away the tears from their eyes. Let them forget that their parties MINISTRY OF WORKS AND HOUSING/ have lost. Let them forget that they have not come back with a massive mandate which they expected to get. Let us remember that we are a great country and work in a united way. With these words. Sir, I commend the Budget for the acceptance of, the House.

MR. DEPUTY CHAIRMAN: The discussion on the Budget is over. Now we 1 shall take up the Appropriation Bill, j Shrimati Rohatgi may move the Bill for | consideration.

THE PUNJAB APPROPRIATION BILL, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE/faceT IT-^IWI ^ 3<m:3tr (SHRIMATI SUSHILA ROHATGI): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of cer'ain sums from and out of the Consolidated Fund of the State of Punjab for the services o(the financial year 1971-72, as passed by the Lok Sabha, be taken into consideration."

'I he question was proposed.

SHRI BHUPESH GUPTA (West Bengal) Sir, . . .

MR. DEPUTY CHAIRMAN: You have said enough in your speech on the Budget.

SHRI BHUPESH GUPTA: A few words, Sir, We have been treated to a very excellent speech. But as 1 was Listening to her, I felt I was not so much hearing the Minister piloting a Finance Bill, rather 1 was bearing a budding Home Minister or, shall I say, blossoming Home Minister. I think "blossoming" would be more appropriate when I address this woi'd

to the hon, Minister. Well she has spoken with gusto, with eloquence, with passion without being passionate, and she has made certainly some little impression on some of us . . .

THE MINISTER OF STATE IN THE निर्माग और ग्रावास मंत्रालय में राज्य मन्त्री (SHRI I. K. GUJRAL) : Also on Mr. Rajnarain.

SHRI BHUPESH GUPTA: ... although she is as ignorant about the Budget she was talking about as I am ignorant about it. After all, she has to speak on the Budget, having got the brief from the officials. So, I have to speik here from the Opposition when we are confronted with a proposition of this kind and that, too, by a lady.

Now, Sir, I do not know why she brought in Punjab heroism. Is it in doubt?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINIS-TER-IN-DEPARTMENT CHARGE OF CULTURE/शिक्षा श्रीर समाज कल्याण मन्त्री, संस्कृति विभाग मन्त्री (SHRI SID-DHARTHA SHANKAR RAY): Why did you bring in bank nationalisation? It is as irrelevant as anyt ling else.

SHRI BHUPESH GUPTA: Punjab heroism has never been in question. None of us questioned the heroism, sacrifice, courage and the suffering of the people of Punjab. What we were questioning was the leadership that has crime to rule Punjab for some time alternating between Congress leaders and Akali leaders. Even now, I read in the paper that one Mr. Prabodh Chandra, supposed to be a leader of the Congress Party in Punjab, committed to everything revolutionary on earth, does not know the difference between left and the right. He asked, what is this talk about the left and the right? I do not know. But such leaders we have got. It is they who have made a mess along with our Akali friends. My Akali friend spoken in heroic terms, I must say. But it is very difficult to win the heart of a lady, as you know.

SHRI BHI/PESH GUPTA: As far as my friend, Mr. Siddhartha Shankar Ray is concerned, he has been one of the champion hear -winners in the country.

SHRI SIDDHARTHA SHANKAR RAY: Ir.cluJiig Mr. Bhupesh Gupta's heart.

SHRI BHUPESH GUPT\: That would be a total loss to her if her heart was not won. I am aware of the fact there is one noble heart, one kindly heart, one effectionate heart, a heart that never leaves him. Now 1 need not go into this any more.

As far as Punjab is concerned, as far as Punjab's heroism is concerned, that was not in question We were questioning the leadership. We were not attacking the Government as such. We were telling that certain things should be done. We were expressing our doubt. She may not like my word politically. But what shall I say? These are the days of many minikins, miniskirts and what not. But when they enter the political arena, what they mean I have vet to understand. But if by mischance I used a wrong expression I am very sorry for it. But by "political meneq ins", I thought, the beauty in it you will understand. As far as Punjab is concerned, there everything has been messed up and we were criticising the Punjab Government. We were expressing doubt as to what this Government will do now that it has got a chance to do better. The honourable lady Minister launched an attack on all of us, she has attacked everybody. What kind of crime have we committed? After all we were criticising the Badal Ministry and the bungling committed by Congress Ministers earlier. I think that should be gone into. As far as other appropriation part is concerned, we need not say very much. I do noi know why she said something about the Governor. After all she comes from a State, U.P., which has produced a whole bunch of incompetent, inept, useless and absolutely disgraceful Governors.

SHRI MAHAVIR TYAGI (Uttar Pradesh) 1 protest.

SHRI BHUPESH GUPTA: ... spread over the country. I think she should be a better house-keeper of Governors than we can over expect her to be having produced so many Governors from that region. Each one of them has proved in his own way utterly incompetent and a definition of what the Governor is like in our country. Thireforj, we criticise and ask for the abolition of that post. As far as t'e Centre is concerned, we need not go into it nov here. As I said hers, this Proclamation wa? essential. It could not be avoideJ. I do n it ag"ee with my friend, Mr. Rijnarain. This Proclamation has become essential because Mr. Pavate has dissolve the Assembly. What are we to dn now ? Surely I cannot send Mr. Rajnarain with an army to capture Punjab and keep it in his domain. After all he has won the battle of Lucknow even as he has lost his battle in Allahabad. There-fore, we do not think in terms of another battle of P;mipat, whether this way of that. So President's rule had to come and it has come. So make the best use of it, make a good bargain of it. That is all we want. Therefore, our suggestion should be taken into account. My friends said Punjib agricultural labourer gets Rs. 6. Good that Punjab agricultural labourers are getting Rs. 6 each. I wish they got more. But why should the Punjab landlords have so much land concentrated in their hands and why did the Akali party which was in power encourage them and encourage these landlords to beat up peasants and carry on all kinds of oppression including social oppression in the countryside? This is what we are questioning. Punjab peasantly should certainly get more. We are proud of the ability, the industry, the devotion and the capacity of the Punjab peasants for hard labour. Nevertheless they are not being put to proper use in many ways. Take, for example, the industries. Why are many of them closed today ? Why cannot they be run ? Why did not the Badal Government do anything against the industrialists who arbitrarily closed down the factories thereby creating a kind of orisis? That should be gone into. Why have the Harijans been treated in this colious, brutal and boorish manner all these months under the Akali rule? That should be explained, Surely the Government should go into this question.

Now, therefore, I say these are the

¡Shri Bhupesh Gupta] matters to be gone into. I have a feelinp that Shrimati Sushila Rohtagi » ill make a good talka'ive Minister in thrse benches. She canno' be made a good Minister unless th< policies of the Government are changed. For what she could not be blamed. So far is words are concerned, her words are as charming as she herself is. No doubt about that. I do not know which one is to be preferred. Sometimes I am in that dilemma. Should I prefer the persons or ihe words? But I found sometime ago that she was carried away by her own eloquence. It is good that sometimes we get such speeches from the Treasury Benches. It is a heartening experierce because things are very dry there. It is mostly Sahara there. Whenever we see a little oasis or life in that desert, we feel happy. We see Shri Debiprasad Chattopadhyaya who is a new entrant the e. Shrimati Sushila Rohatgi also speaks well. We are happy. But I would only request that they should match their speeches with actions and for that leadership must come from the Prine Minister. There is the Council of Ministers. I <*o not know where it exists except in the book of the Constitution and in the bunga'ows for which we pay. If it is a Council of Ministers consisting of young people, the Council should meet frequently and dis cuss frequently. The leader's duty is to get opinions from the younger people and try to translate or formulate policies in the light of th" opinions expressed. And they can be transmitted to the younger generation. There are only Cabinei meetings. But there is no meeting of the Council of Ministers. Now we heir of a new political committee of the Cabinet. The term 'kitchen Cabinet' has gone. Many young peop.e are coming to the Government. Dr. Debiprasad Chattopadhyaya is theie Shri Om Mehta is there. They are all young Ministeis. I think it will be a good thing if the Prime Minister, at least once a month, arranges such a meeting of the Council of Ministers. This is a good suggestion from an old man . . .

AN HON. MEMBER: Wiih a young heart.

SHRI BHUPESH GUPTA: Abou'. that many people have doubles. It will be a good thing U the Prime Minister, for

example, ca'ls every month a regular meeting of the Council of Ministers including, of course, the Deputy Ministers who are also members of the Council of Ministers and discus<es policy questions with them and reviews the working of each Ministry and asks for suggestions from them, not only in regard to their o.vn work, but in regard to the working of the Government as a whole; of that a collective team develops in the Council of Ministers. I think that will help...

SHRI A. P. CHATTERJEE (West Bengal): One question. Considering the number of Ministers, Ministers of State, and Deputy Ministers, if the Prime Minister were to call a meeting of all such Ministers, will it be a meeting or rabble?

SHRI BHUPESH GUPTA: It depends on whether you are present there or not.

SHRI BHUPESH GUPTA: I am quite certai i that my frietd Shri Arun Prakash will see that it won't be a rabble. I make this suggestion because otherwise bureaucrats will take the initiative. I dJ not like Minister! to read out notes prepared by the bureaucrats. Let them formulate their policies and let them prepare their speeches. Some of them can speak very well. Surely if they prepare well and apply their mind even to policy formulations, they can do very well. Let them do so and th: Prime Minister should take initiative. It should not be a coterie of four or five people, who are ageing. People say that Piime Minister is the only man and all others are won.en. I do not accept that suggestion. These are wrong suggestions, Sir. Therefore, 1 say, Sir, that these young people are there and they should be developed in the art ot leadership. Their views and ideas are relatively better and they show greater ■ esponses to ihe prompting of the masses. So, it is necessary for the poison, at the lop of leadership, to see that this is properly brought in, given shape in teim of polices and the behavioural patitru of the vovern-nieiii as a. wlioie, thai is why i say, let idem try this ptoteduie of n.omh.y meet-

ings of the Council of Minis'ers instead of inviting the Deputy Ministers once in a blue moon to give them some tea. The tea may be good or may not be good.

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MR. DEPUTY CHAIRMAN: All right, please conclude.

SHRI BHUl'ESH GUPTA: I want that collects e appro; ch and if you have such an approach, I am sure, even out of these Benches srme people may shape out to be good, may shape out in a better way.

MR. DEPUTY CHAIRMAN: That is enongh, Mr. Bnjpesh Gupta.

SHRI BHUPESH GUPTA: So. Sir. all tlat I say is only a friendly advice from an old parliamentarian since the new ones, I find, are coming and occupying the Treasury Benches and advacing in a menacing direction and speak in a menacing way. I hope the advice will be taken because, I find ind I am observing, the speeches made ty the Ministers.

MR. DEPUTY CHAIRMAN I Please conclude now.

SHRI BHUPESH GUPTA: When they speak exicmron, they fare better and when they speak with the help of the notes of the bureaucrats, they are hopeless, they are soulless, they ate lacktng in language, lacking in passion, lacking in sentiment, lacking in ideas, lacking in everything. When they speak extempore, under provocation by us, they shine.

SHRI G. A. APPAN (Tamil Nadu): Mr. Deputy Ciairman, Sir, 1 take this opportunity just to congratulate the Deputy Minister. I enti ely agree with Mr. Bhupesh Gupta that she is a blooming and flowering Minister. . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Not blooming, . .

SHRI G. A. APPAN: Mr. Deputy Chairman, Sir,] can only say that in spite of his eloquence and torrential rain ol speeches and extempore speeches, not de-

pending very much on the figures given by the bureaucrats, in the words of my friend, she has miserably failed to mention or ars er the allegations or the points raised by most of our Members regarding the sufferings of the Scheduled Caste people. That was the only thing I wanted to sav. . . iInterruptiom). . She did not say anything. You know. Sir, in the words of the Minister, Punjab is the granary of India. They have shown their nettle, tl eir hard work, their perseverance ard their sinerity, in the green revolution in wheat production in the who'e country which has helped our food production to a great extent. But, in spite of all that, it is a pity that such a I ad report and remarks should be corning before this House about the treatment that the reople at the helm of affairs have been meting out to this poor Scheduled Caste and the landless labour. Mr. Deputy Chairman, Sir, I also learn from the speccl.es today that there are so many wealthy landlords there and they began to suppress and exploit th; poor people, the larmeis, v. ho ate the pivot of food proe'uc ion. If that be the case, why not the Go\ernment come forward to institute land ceilings say, of at least ten acres per head? The land there in in the punjab is so leni'e a d is so blooming also Wi h all these things, I think the Government of Puniab should have shown a better way and should not have come to st.ch a plight to be mentioned in the august He use of Parliament like this. Mr. Deputy Ciairman, Sir, when many thins have been said against the exploitation and the sufferings of the Harijans, one thing is very clear here

According to Elaya Perumal Committee Report, the population of Schedu.ed Castes jo Puniab is 21 per cent in the 1931 Centos. But in 1961 Census it is 20 per cent. The ferti it> of the Scheduled Custes is greater than that of other people. But in spi.e of this it is a pity that when the population of all other people has been in&eased year to year, here their population has been curtailed by 1 per cent between 1951 to 1961.

Mr. Deputy Chairman, Sir, on pages 372 and 377 of the Perumal Committee Report, the representation of Scheduled Castes in the Punjab is given. It is \ery pathetic— no wonder, it is equally pathetic-like the affairs which exist in the Central Government services

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Mr. Depaty Chairman, Sir, the Central Government is no better in their affairs with the Scheduled Castes in absorbing people in Central Services. On page 257 of the Report, the representation of the Scheduled Casies in the Central Services is given. It is 1.77, 3.25, 8 86 and 17.94 of the total in the year 1966 when compared to 1.18, 2.38. 6.95 and 17.24 in the year \95) in Class I, II, III and IV categories, respectively. Mr. Deputy Chairman, Sir. is it not a fact that the different classes of Scheduled Castes from 20 to 30 per cent of the whole population of the country? What is this? Are you not ashamed? For the last three years I have been telling these people: Please don't pay lip sympathy; pleasa don't shed crocodile tears; be honest; at least be a little meagre in your promses; don't promise too much and try to deceive us. Recently, the Prime Minister has increased the percentage of representation for Scheduled Castes from 15 to 17 per cent. What are you going to do with things like this?

From the very beginning also I have been telling in the higher ranks ths repre-sema.ion is so poor. In the Governors, in the Ambassador's cadres, and things like that, there is not even one Scheduled Caste person. Why don't you put a person like Mr. Jagjivan Ram as Governor, instead of keeping him for 20 vears like this? Mr. Deputy Chairman, Sir, why not to put a person like Mr. Sanjivayya to go and take rest there? When Shii Sri Prakash was the Governor in Madras, he said that a Governor's job is a pleasant job. 1 do not think it is a pleasant job Practically, a Governor has to be guided by the party in power or the people there who are in charge of the affaiis. Mr. Depuiy Chairman, Sir, 1 do not think that anybody would aspire or be enamoured about the Governor's job. Many people have been condemning Governors. Governorship is such a big institution. Ol course, it is a costly game and a costly jewel, and not of any use. Rather than keeping this costly jewel without any practical, constructive work, why don't you give them the job of a Lokpal or Lokayukt so that they can do appeal work, so that they can be the guardians against all the injustices that are being done.

Fortunately, in Tamil Nadu, we have had very good Governors. We had the

Maharaja of Mysore. We had the Maharaja of Bhavnagar. We had Sardar Ujjal Singh. And, Mr. Deputy Chairman, Sir, I am very happy to tell 1 his House that Mr. K. K. Shah who has very recently gone to Madras, is trying to put his voice as to how to improve the facilities to the common man and to improve the revenues

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Mr. Deputy Chairman. Si', I submit that in a poor country like ours both the institution of the Governor and the institution of the President should rather go.

MR. DEPUTY CHAIRMAN: That will do, Mr. Appan.

SHRI G. A. APPAN: What is this. Mr. Deputy Chairman, Sir ? I come from a Party and I am now speaking as a member of that party. Other Members speak for twenty minutes and thirty minutes and you will not allow me even ten or fifteen minutes?

MR. DEPUTY CHAIRMAN: You have taken thirteen minutes, Mr. Appan.

SHRI G. A. APPAN: I think I have not spokeD for even seven minutes. Anyhow, Mr. Deputy Chairman, Sir, rather than go on talking things like this 1 would request the hon. Minister to please send a delegation of parliamentarians to go and enquire into the condition of the Scheduled Casus and the problem of exploitation of the landless poorthey are mostly Scheduled Casies--by the landlords there, and to distribute the surplus land over and above ten acres per family to the common people who have no land and also try to develop the spirit of cordiality among different sections of the people in that part of the country, and also see that the bad name that the Government and the exploiting people there have been getting now is Tooteo out altogether. If they could do all this, they will earn a name, a great name than the architects of the green revolution there.

श्री नवल किशोर (उत्तर प्रदेश) : उप-सभापति जी, मैंने ध्यान से डिप्टी मिनिस्टर

फाइनेंस की मेडेन स्पीच इस हाउस में सुनी श्रौर उसके लिये मैं उनको वधाई देता हूं लेकिन मुक्ते एक शिकायत है वह यह कि वह अपनी स्पीच में राजनारायएं। जी से कुछ ज्यादा प्रभावित थीं, उन्होंने बड़ा पक्षपात किया, क्योंकि उनकी निगाह सिवाय उनके श्रीर किसी पर गई नहीं।

श्री राजनारायरा (उत्तर प्रदेश)ः तुम्हारे पर गर्डथी।

श्री नवल किशोर: मुक्तको कोई श्रापसे जेलमी नहीं है। तो मुक्तको यह शिकायत थोड़ी सी जरूर पैदा हुई।

उन्होंने इस बात को बहुत जोर से कहा कि यह महान देश है, इस महान देश के हम नागरिक हैं, बड़े-बड़े प्रश्न हमारे देश के सामने हैं ग्रौर हमको उनके ग्रनुरूप ग्रवने को बनाना चाहिये। उनको यह भी शिकायत थी कि चुंकि जनता ने बहुत बड़ा मैनडेट उनकी पार्टी को दिया है इसलिये इस तरफ जो बैं। हए हैं उनको इस बात की बड़ी बायूसी है कि उन ने ज्यादा सीट नहीं मिली, उनके आदमी इस सदन में श्रीर विशेषकर उस सदन में, लोक सभा में. नहीं जा सके । यह बात सही है कि जनता ने मैनडेट ग्रापकी पार्टी को दिया है, उसको मानने के लिये मैं तैयार ह लेकिन साथ-साथ उनको यह भी मंजूर करना चाहिए कि इस मैन डेट के साथ छ ज्यादा जिम्बेदारी भी उनकी पार्टी की हो गई है। धगर विजय के मद में, उसके जोम में, उनके नशे में जरूरत से ज्यादा आगे वह पार्टी चली गई तो यह भी ख्याल रखना चा हेए कि जनता का मैनडेट भी परमानेंट नहीं होता है। तो एक हितीबी के नाते मैं उनसे कहना चाहंगा कि विजय के पीछे जो जिम्मेदारी उस पार्टी के ऊपर धाई है उसको निभाने की ज्यादा कोशिश की जाय बजाय इसके कि बार-बार, वक्तन फवक्तन, यह कहा जाय कि हमको बडा भारी मैनडेट जनता ने दे दिया। मुके इस की भी खुशी हुई कि डिप्टी मिनिस्टर साहिबा की स्पीच से श्री भूगेश गुप्ता जैसे वैलेचर साहब भी वड़े इनफ्लुएंस्ड हुवे, वह बड़े जोर से बोलते हैं, गवर्नमेंट को कड़ेम करते हैं मगर आपके भाषरण के बाद कुछ उनका नशा भी ढीता पड़ गया और उन्होंने बहुत ठडे होकर बातचीत की।

श्री जी**ल भद्र या**जी (बिहार): समभः गए।

श्री नवल किशोर : जी हां, समक्त गया। जहां तक बजट का ताल्लुक है...

श्री बर्जुन ऋरोड़ा (उत्तर प्रदेश): ऋाप ठंडे पड़ गए हैं।

श्री नवल किशोर: कानपुर से अर्जुन अरोड़ा जी आते हैं इसलिए ठंडे पड गए तो स्वाभाविक ही है। बजट के बारे में मुके यह निवेदन करना है कि यह आपका बच्चा नहीं है मगर दूसरे के बच्चे की जिम्मेदारी आप पर ग्रान पड़ी है। ग्रगर ग्राप की दसरे के बच्चे को पालना पड़े नी उस बच्चे की देखभाल करने की जिम्मेदादी यापकी है। यह बजट बादल सरकार के अफसरों ने बनाजा. उनकी गवर्नमेंट का यह बजट है। न इसमें ग्रापने कोई तरमीम की है, न तब्दीली की है. जैसा बजट वहां बना था उसी को इस हाउस के अन्दर पेश कर दिया । इतिराइस बजट के बारे में ज्यादा कहने की गूजायज है नहीं। यह पंजाब की विवान सभा में डिस्कस करने का था। यहां तो इसके लिए सनम भी एक ही घटेका है।

जहां तक पोलिटि तल बातों का सनात है, मैं एक मिनड में खत्म करूंगा । श्री कृष्ण कांत ने बड़ी जोर से पनाव के गवनंर के बारे में, उसके चरित्र के बारे में, अलो बना की । मुके कोई शिकायत नहीं सिवाय इसके कि हम कृष्ण कान्त जी से उम्मीद करते थे कि वे डेमो-केटिव हैं, प्रगतिशीत है, वह दो मागद ह नहीं बनायेंगे । एक स्टैन्ड इं उन्होंने उत्तर प्रदेश के गवनंर का बनाया, एक स्टैन्ड इं उन्होंने पजाब के गवनंर का बनाया। जिस पार्टी में भी वह हों उनके लिए यह मुनासिब नहीं है कि मीठा-मीठा अन्दर कड़वा-कड़वा थू। श्रापको कोई न कोई स्टेन्ड इं भी बनाना होगा-जैसे उनको शिकायत थी कि सिर्फ

[श्री नवल कितोर]

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24 घंटे अनेम्बनी के रह गए थे मगरा ही स्थिति उत्तर प्रदेश में भी जी। मुगानिव यह है कि जो कमेटी गर्वनमें के लिए गाइडनाइंग के ऊगर बनी है उनकी रिगोर्ट आए, यह सरकार उसकी रिपोर्ट को माने और कुछ कोड आफ कांडक्ट बनाए।

वजट के सम्मन्य में दो बातें कहूंगा।
पजाब में जो सरकारी कर्मचारी हैं बहुत दिनों
से उनका एक एबीटेशन चल रहा है, एक
लड़ाई चल रही है, कि उन ो अन्तरिम रिलीफ
दिया जाए। मैं आशा करता हूं, चूकि अब
प्रेसीडेंट का शासन पजाब में आ गया है तो
वित्त बन्धी भी की भिम्मारी है कि वहां के
लोगो की कार्मे पूरी करें। मुक्ते आशा है कि,
जैसे सरल स्वभाव की वह हैं—राजनारायण
जी ने भी कहा और मैं तो और भी ज्यादा
जानता हूं—इसलिए आशा करता हूँ कि
वह अपने सरल स्वभाव से कर्मवारियों की
दिवकते दूर करने की काणिश करेंगी।

पंजाब ने बड़ी प्रगति की है, इसमें कोई शक नहीं है, चाहे वह उद्योग में हो, चाहे खेती में हो। लेकिन वहां शिकायत यह है कि बादल सरकार ने प्रदेश के कुछ हि सों पर ज्यादा ग्राटेग्शन श्या. कुछ पर नहीं दिया। इसका मतलब यह है कि नो रीजनल इंबेनेन्स पैदा पंजाब में, मैं आशा करता हूं गवनंमेन्ट उसको दूर करने की कोशिश करेगी और गवनंर को इस तरह की हिंदायत करेगी।

श्राबिरी बात, जहां तक हरिजनों का सवाल है, उनकी परेशानियों और दिक्कतों की बान है मैं समफता हूं, चाहे वजट के सम्बन्ध में हो या एडमिनिस्ट्रेशन से ताल्लुक रखता हो. मैं इस राय का हूं कि चाहे पंजाब हो चाहे दूसरे राज्य हों, जहां तक हरिजनों के अधिकार हैं उनको सरक्षित किया जाए और जैसा कि डाइरे-बिटव िन्सियल में दिया हुआ है उनका परसेन्टेज सर्विसेज में सर्वत्र पूरा किया जाना चाहिए, चाहे पंजाब का राज्य हो या और कोई राज्य हो। यह जो बहुत सी मांगें होती हैं संविधान में तर्मीम

करने की, वा तरवीय की जाए ने कित डाइरेक्टिक प्रिन्तियन्त जो जाज 21 सालों में कार्योन्वित नहीं हुए हैं जगर केवल उनको ही कार्याचित किया जाए तो में समक्तता हं कि समाजवाद ग्रीर समाजवादी व्यवस्था की काकी साक रूप-रेखा हनारे सामने ग्रांसक ती है।

कुलकर्णी जी ने और जो एक अकाली दल के माननीय सदस्य हैं उन्होंने इस बात को स्वीकार किया है कि एक कमीका बैठे और जिती भी भ्राट बार की कि गयन हैं — चाहे मित्रयों के बारे में हों चाहे पोलिटिकल नेनाओं के बारे में हों — उनकी जांच की जाए, मैं इससे इत्तिफाक करता हूं, मैंने कल भी कहा था और साज भी कहता हूं, अब जब प्रेनीडेंट का शासन है तो उनकी जिम्मेदारी है कि चुनाव के पहले इस तरह का कमीशन बनाए और उसको यह आदेश दें कि तीन, चार महीन के घदर वह रिगोटं दें दें, जो उनके दोशी हों उनको दंड दिया जाय। उनको चुनाव में खड़ा होने की परिमशन दी जाय या नहीं इसार भी विवार हो।

इन शब्दों के साथ मैं केवल यह कहना चाहूंगा कि जहां तक बजट का सम्बन्ध है. उसमें कोई दिक्कत किभी को इसिनए नहीं है, जैसा कि सब ने कहां कि वह पंजाब का बजट था और किर उसकों एक घन्टे में पास करने की बात कहीं जाऐ तो इतना बड़ा बजट एक घटे में कौन पढ़ सकता है और एक घन्टे में इस पर क्या वादविवाद हो सकना है? खैर, यह अच्छा ही है क्योंकि जितनी ज्यादा चार्ने करने का समय मिलेगा उतनी ही ज्यादा शिकायतें भी करनी होंगी।

6 P.M.

SHRI K. P. SUBRAMANIA MENON (Kerala): Mr. Deputy Chairmn, you know the BuJjet of a State is being discussed in this House.

SHRI A. P. CHATTERJEE: I am on a point of order. It is six now and the House was to sit till six.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHJPPJNQ AND TRANSPORT/

संसदीय कार्य विभाग तथा नौवहन ग्रीर परिवहन मन्त्रालय में राज्य मन्त्री (SHRI OM MEFTA) : Even beyond six.

SHRI A. P. CHATTERJEE: We have never agreed to it. I think this discussion must be continued tomorrow.

SHRI OM MEHTA: No.

MR. DEPUTY CHAIRMAN : It was decided in the Business Advisory Committee.

SHRI A. P. CHATTERJEE: The Business Advisory Co rimittee may or may not have decided something, we do not know but actually was the advice of the Committee placed in the House?

MR. DEPUTY CHAIRMAN: Yes. It was laid before the House. We had announced the decision in the House that if necessary we will have to sit beyond six also.

SHRI OM MEHTA: They cannot have it both ways. They speak for hours together and then they say they will not sit.

SHRI A. P. CHATTERJEE: That is our privilege. The Chair is there to pull us up if we speak for long. The parliamentary bulletin if yon have read it, only shows that we can sit up to six and not more than that.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Even after six.

SHRI A. P. CHATTERJEE: You must seek the permission of the House and if you have not taken the consent of the House to sit beyond six. . .

MR. DEPUTY CHAIRMAN; When it is decided by the Business Advisory Committee, normally it is not necessary. If there is no decision of the ComTiittee, then we generally take the concensus of the House.

SHRI A. P. CHATTERJEE: The Committee cannot ride roughshod over the House,

M*V DEPUTY CHAIRM\N: W« have consulted almost all the political parties. . .

SHRI A. P. CHXTTERJEE: Our Party has not a^ree 1 to it We were not represented even in that Commit'ee I d.i not know of other political panies. You said 'almost all'. The point is whether the House has given primission or not.

MR. DEPUTY CHAIRMAN: It was announced in the House. It means the permission of the House is there.

SHRI A. P. CHATTERJEE: We are not interested in seeing that the business of the Government is disposed of as early as possible. We are interested in seeing that the House should sit only up to six because that was the announcement which was printed in the bulletin. If anything else was decided, that has to be done with the consent of the House and not in this fashion. You said 'almost all the political parties'.

MR. DEPUTY CHAIRMAN: It was announced in the House and it was late? on published in the Parliamentary bulletin also, dated June 16, and it has been mentioned that the House will sit up to six daily and beyond six as and when necessary according to exigencies of work.

SHRI BHUPESH GUPTA: You have read 'as and when necessary'. We think it is absolutely unnecessary.

श्री राजनारायण: श्रीमन्, श्री चटर्जी ने जो प्वाइन्ट उठाया है उससे मैं पूर्णतया सहमत हूं। जो लोग संसदीय प्रथा के जानकार हैं वे इस बात की ताईद करेंगे कि जब 6 बजे तक बैठने का निर्णय है तो उससे ज्यादा बैठने की ग्रावश्यकता नहीं है।

श्री उपसभापति: सरकार को नहीं है, तो हमको है, सदन को है।

श्री राजगारायण: देबिये श्रीमान, 6 बजने में अगर एक मिनट भी बाकी होता तो

[श्री राजनारायगा]

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सरकारी पक्ष यह कह सकता या कि सदन का समय बढ़ा दिया जाय। मगर जब 6 बज गया तो सरकारी पक्ष या कोई ताकत आज यहां ऐसी नहीं है जो यह कह सके कि आप समय बढ़ा दीजिये। मैं आप से यह कहना चाहता हूं कि ग्रगर हम संसदीय और साथ...

SHRI NIREN GHOSH: (West Bengal): Mr. Rajnarain is correct on this point.

श्री राजनारायण : श्रगर हम संसदीय श्रीर साधु प्रथा को चलाना चाहते हैं तो प्रथा यही है। मगर हम हइओंग संसदीय प्रथा को चलाना चाहते हैं तो जैसा श्राप चला रहे हैं वैसा ही चलाइये। मगर साधु और संसदीय परम्परा यही है कि जब सदन 6 वजे तक बैठता है श्रीर 6 बजे तक बैठता है श्रीर 6 बजे तक बैठकर अगर श्रावश्यकता प्रतीत होती है कि सदन श्रीर श्रागे बैठे तो 6 बजने के पूर्व कोई प्रस्ताव लाना श्रावश्यक हो जाता है कि सदन के समय को आगे के लिये बढ़ाया जाय। तब समय बढ़ाया जा सकता है, बरना समय हिंगज नहीं बढ़ाया जा सकता है।

SHRI A. P. CHATTERJEE: The House should be adjourned now. Whether the House should be continue now cannot be decided.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order order please. I am in the hands of the House.

SHRI RAJNARAIN: No, no.

MR. DEPUTY CHAIRMAN: Let the House decide whether they want to sit now. What is the gen:ral opinion or consensus of the House?

SHRI A. P. CHATTERJEE : It cannot be done now.

SHRI NIREN GHOSH: It cannot be done now.

श्री राजनारायरा: श्रीमन् ग्राप संसदीय प्रथा को मजाक मत बनने दें। मेरा आपसे निवेदन है कि ग्राप संसदीय प्रथा को मजाक न बनने दें। यह प्रस्ताव 6 बजे के पहले ग्राना चाहिये था। यह प्रस्ताव 6 बजे के पहले ग्राना सकता था, 6 बजे के बाद नहीं।

SHRI BIPINPAL DAS (Assam) : The Hou: e should sit longer.

SHRIMATI YASHODA REDDY: (Andhra Pradesh): Mr. Rajnarain is right in saying that we should have got up earlier to raise it, but may I draw your attention and also that of Mr. Rajnarain to the fact that two minutes before six, Mr. A. P. Chatterjee got up. . .

SHRI A. P. CHATTERJEE: Just at six.

SHRIMATI YASHODA REDDY: It was going to be nearly six. At that time I simultaneously got up to catch your eye for moving my motion, with the permission of the Chief Whip. I was going to move my motion, but you never caught my eye unfortunately because at six o'clock they had already raised it.

SHRI A. P. CHATTERJEE: Before that Mr. Menon got up and spoke something. I wanted to say that it was past six.

SHRIMATI YASHODA REDDY: Two minutes before six I rose to catch your eye, but you were listening to Mr. Rajnarain and Mr. A. P. Chatterjee. Now, you must give me permission.

(Interruptions.)

MR. DEPUTY CHAIRMAN: One minute please. Order, order. In this House we have been following the procedure that whenever we wanted to sit beyond six, it was not necessary at all to get the permission of the House. We have sat even after six for half an hour or one hour without referring it to the House. Now that Mr. Chatterjee has raised an objection I am referring the matter to the House. If the House wants to sit beyond six we can sit. If the House does not want to sit now, we can adjourn. I would like to have the opinion of the House

whether they want to sit or they want to adjourn now.

Punjab Appropriation

SHRI OM MEHTA: We can have discussian on thr Budget.

SHRI NIREN GHOSH: We must have adjourned at six o'clock. We are almost talking out of order.

SHRI BIPINPAL DAS: Let us not waste any more ume. Let us proceed with the business.

MR. DEPUTY CHAIRMAN: All right Mr. Monen, please.

SHRI NIREN GHOSH: After six o' clock. how can we speak? The House should adjourn

MR. DEPUTY CHAIRMAN: Mr. K. P. Subramani t Menon.

SHRI NIREN GHOSH: The House should adjourn, now.

MR. DEPUTY CHAIRMAN: Mr. Menon, you do not want to speak? All right, Mr. Sen Gupta.

SHRI NIREN GHOSH: You decide first whether the House should sit or not.

MR. DEPUTY CHAIRMAN: I have pointed out that normally when the House wants to sit beyond a prescribed time, we continue. Sometimes we put a formal motion before the House and we prolong the sitting. The Business Advisory Committee has decided that we have to sit beyond six o'clock if necessary. When we find that we heve to finish a certain business on a particular day, we sit beyond 6 P. M. When we decide to sit, normally there is no such motion before the House; we continue our business; it continues till we finish it. Today we started to sit after six also. Mr. Chatterjee says let us adjourn the House. Naturally I wanted to take the general opinion of the House so that at least we finish this business. So 1 am proceeding. . .

SHRI NIREN GHOSH: Normally we niigLt be also interested in continuing the

House if it is interested in continuing the business Sometimes it does, that is another matter. When we are not interested even from one and a helf hours before, tve made it clear, many of the Members made it clear that we do not want to sit beyond six.

MR. DEPUTY CH\IRMAN: This was the first time Mr. Chatterjee got up at six o'clock. Nobody else has made any such reference earlier, at least not since I am here.

SHRI NIREN GHOSH: Yesterday also it was understood. That being the position, after six o'clock if you ta!ce the opinion of the House, it is out of order, and as Chairman if you insist on that, then I will be compelled to ask for a division on this question. I say 'no', it is not the opinion of the House. Let the House divide. Let us have it that way, I call for a division. Let us have it that way. Let the opinion of the House be taken.

SHRI BHUPESH GUPTA: The interpretation you have put on the practice is not correct. We have very often sat longer than the fixed time, but it has been always done by the consent of all, without anybody dissenting. Normally the practice has been when you want to extend the meeting beyond a certain fixed time, you find out, and if there is difference, you say, all right, let us adjourn. If there is agreement, no dissenting voice, generally we proceed. That is the convention. convention is not that we should decide it by division or decide it by a majority. If that is so, what happens the to quorum ? Somebody challenges the quorum, then you will say "I put it to vote for majority?" You do not judge such things in this way. body challenges quorum, you stop the thing, you adjourn,

SHRI AKBAR ALI KHAN : Shri Bhupesh Gupta is forgetting that the Business Advisory Committee had decided that we would sit after six also.

SHRI BHUPESH GUPTA: The difficulty with my friend is he is only half a century late in everything. That much we know; what the Business Advisory Committee discussed, decided, reported, everything has been settled in the morning. We are not satisfied. We are already ahead of wha\

[Shri Bhupesh Gupta]

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the Business Advisory Committee decided. If the Business Advisory Committee's decision is sacrosanct, you have already vidated it even when sitting in the Chair. Therefore, you are stopped from nuesioning this. The entire question does not want to sit. It is not one or two. We all on the opposition do not want to sit. Will you decide it by majority? Division will have to be there anyhow, but will you decided it by majority?

I leave it to your good sense, Mr. Deputy Chairman, to settle the matter yourself suo motu, instead of asking us to divide on this. I think we can retire today, we can adjourn. We can think over it better tomorrow. And let our Ministers have a little more time and rest. They are tired. Therefore, let us sit. And Mr. Deputy Chairman, you are also tired.

SHRI KRISHAN KANT (Haryana): Only this morning you came. You are tired.

SHRI BHUPESH GUPTA: Mr. Yajee, he is of an untiring type among the Congress people.

SHRI OM MEHTA: I would appeal to Shri Bhupesh Gupta, Shri Rajnarain and others. Let us sit for a few minutes more and pass this Bill. We have already exceeded the time.

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, we have very great affection for Mr. Om Mehia. Mr. Gm Mehta should not try to exploit our affection. We have all very great affection for him. Therefore, I Mr Om Mehia. Minister for Parliamentary Affairs, should not tiy to exploit the affection for a wrong cause. There aie many good causes for which he can exploit us, and our affection is given in abundance to you, Mr. Mehta. But do no; uy to rub us in the wrong way and misuse our affection. So, Mr. Om Mehta, Minister of Parlia-meniary Affairs, should also «g:ec that today we a<'journ. You will r.ot get anywi ere today Mr. Deputy Chaiiman, pick up your own courage. Uttar jour ImaJ judgment

on it. Why are you dependent, on us. You, in the Chair, are very powerful. You should realise it.

MR. DEPUTY CHAIRMAN: As pointed out by Mr. Om Mehta, why don't you sit for some more minutes aud get it passed?

SHRI NIREN GHOSH: Sir, you do not look that side.

MR. DEPUTY CHAIRMAN: I am always looking at you.

SHRI BHUPESH GUPTA: I can understand that—that side is not attractive. I do not blame you. Now, Sir, you decide. You have the feeling of the House. The feeling of the House is that it is very badly divided.

MR. DEPUTY CHAIRMAN: Not badly.

SHRI BHUPESH GUPTA: Very badly divided.

MR. DEPUTY CHAIRMAN: Not badly. It is divided, but not badly.

SHRI NIREN GHOSH: We under stood that it would adjourn.

SHRI BHUPESH GUPTA: Sir, it is still a minority Government in this House. You do not have a majority here. Have you produced a. list of 121 Members to the Chairman? No. You are here in a Minority. You have the sufferance of the Opposition. You are a minority, it is a minority Government in thh House. We sustain you by our kindness. So, I say, Mr, Deputy Chairman, you summon your youthful vigour. Your voice is absolutely sound and I think the decision will also be equally sound. So, Let us ndloum...(Interruptions). You know very well. You are an intelligent man who can anticipate. I am suggesting to you—Mr. Rajnarain is waiting to obstruct the debate. I am in half sympathy with him. Therefore, you will not have the debate today.

MR. DEPUTY CHAIRMAN: It is only a question of a few minutes. Tomorrow also you will get more time to speak on a measure...

SHRI BHUPESH GUPTA: We cannot be accommodating to the Government when the Government ignores us in a particular matter, namely, the Bill that we have been asked to pass. Surely, in this period tension will grow and it is for you to see that the tension is lessened. If the Government did not rave that Bill, we will...

MR. DEPUTY CHAIRMAN: But that Bill will sill be there.

SHRI BHUPESH GUPTA: It will still be there. We will register our resistance at every point. Therefore, from now on we wish to continue this, and you should anticipate it. You should come to the conclusion that there will be pendemonium here but there will not be much of debate. Therefore, why waste your time and our time, and even more precious time of the hon'ble Minister?

MR. DEPUTY CHAIRMAN: Mr. Minister, what do you want to say?

SHRIMATI SUSH1LA ROHATGI : I am extremely grateful...

SHRI OM MEHTA: It was your decision to finish it within one hour and we honouring your decision.

श्री जगदीश प्रसाद माथुर (राजस्थान):

प्रगर ऐसी अरजेन्सी थी तो कल पंजाब के सम्बंध

में राष्ट्रपति के श्रोषग्णापत्र पर विचार कर रहे

थे तो ग्रोम मेहता जी को चाहिए था कि अपने
मंत्री महोदय को कहते कि श्राज ही इसको
पास कर दें, लेकिन जानबूभ कर उन्होंने आज
के लिए टाला, नहीं तो कल वह बात पूरी हो
जाती। कल जब उन्होंने राष्ट्रपति के घोषगापत्र पर विचार शुरू किया, उसी वस्त यह तय
कर लेना चाहिये था...

श्री राजनारायएगः ग्रनावस्यकसदनका समय नष्ट हो रहा है। श्री श्रोम मेहता: कल लोक सभा ने पास किया, आज हम लाए हैं...

Bill, 1971

श्री राजनारायण : क्या लोक सभा के हम गुलाम है ?

श्री उपसभापति : गुलाम का सवाल नहीं है। जब तक वहां पास नहीं हो जाए यहाँ नहीं श्रा सकता।

श्री राजनारायएा: भूपेश गुप्त के इतने साधु सुभाव को नहीं मानेंगे तो क्या होगा, यानी इतनी श्रच्छी तरह से श्रापकी बात को रखा, श्रापसे श्रनुनय विनय किया...

SHRI KRISHAN KANT: Mr. Deputy Chairman...

MR. DEPUTY CHAIRMAN: Let us hear Mr. Krishan Kant.

SHRI KRISHAN KANT: The point raised by our friend is valid in the sense that the Opposition Members do not want to accommodate the Government. I can appreciate that point also. The honourable lady Member sitting' on our side wanted to raise the question at two minutes to six. She said Mr. Chatterjee himself raised the question at two minutes ...

SHRI A. P. CHATTERJEE: Mrs. Reddy's watch may be slow by two minutes.

SHRI BHUPESH GUPTA: I am very sorry you are unnecessarily dragging Mrs. Yashoda Reddy. She could not catch the eye...

SHRI KRISHAN KANT: Let me complete. You can speak later on. Mr. Deputy Chairmen, the difficulty arose as the lady Member pointed out that the Deputy Chairman could not catch her eye. So it was a question of catching her eye... (Interruptions)

SHRI A. P. CHATTERJEE; It is the other way about

SHRI KRISHAN KANT : I am really repeating here what she said, may be wrong English or wrongly said...

SHRI K. P. SUBRAMANIA MENON: Mr. Krishan Kant is making certain insinuations against you, Sir. This must be withdrawn.

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SHRI A. P. CHATTERJEE: This is a reflection on the Chair.

SHRI BHUPESH GUPTA: What is wrong therein? I do not think there is anything wrong, Sir, on a point of order. We are here to catch each other's eye. And do I not see you try to catch somebody's eyes?

SHRI KRISHAN KANT: Mr. Deputy Chairman, what I am appealing, through you to the Opposition, is they may not Accommodate the Government. But there it is due to the error of not catching the eye by the Deputy Chairman. So let us accommodate the Deputy Chairman and allow him to put it to the House and if the House agrees, we can sit on and finish the whole thing.

So, this error of catching eyes should not stand in the way. The hon. Deputy Minister is prepared to accommodate and sit longer. Why should we object? When lady Members are prepared to sit, then men Members should not object.

SHRI NIREN GHOSH: I support our hon. Deputy Chairman. We have known him for long in this House even when he was not Deputy Chairman but was sitting with us. He does understand. I hope that young one gone astray, Shri Om Mehta, will also understand. He is in bad company. Otherwise he is a good man. That is the whole trouble with him. He should also understand. What is the use of passing this Appropriation Bill without all of 115 ?

SHRI OM MEHTA: So many officers from the Punjab Government are here.

SHRI BHUPESH GUPTA: On a point of order. Mr. Niren Ghosh raised a very imporlant point and my friend has ei plied that officers of the Punjab Government are there, it is an insulting utterance. Officers of the Punjab Government shall be here as long as we want them to be here. Are we to accommodate them now? You were asking us to accommodate the treasury

benches. Now you are asking us to accommodate the official galleries, Sir. He said it perhaps inadvertently. But I say, it is clear that we are asked to sit longer not for the sake of the Government or parliamentary democracy, but for the convenience of the officers.

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SHRI OM MEHTA: No, no.

SHRI BHUPESH GUPTA: We are not prepared to do it. The officers shall remain here as long as we have not done with it. Or, they can go. We have nothing to do with them. We have nothing to do with the Punjab Government officers. They can go anywhere they like, Timbuktu or any other place. We are not concerned with them.

श्री गनेशी लाल चौधरी (उत्तर प्रदेश): यह पहिला ग्रवसर है जब श्री भूपेश गृप्त और राजनारायण इस बात पर सहमत है और श्रापको उनकी बात का कुछ वजन देना चाहिए।

SHRI KRISHAN KANT: It may be put to vote.

SHRI BHUPESH GUPTA; Sir, after this if you have any sense of dignity, you should get up and say "The House stands adjourned". Are you to wait here for the sake of the officers?

MR. DEPUTY CBAIRMAN: That is not the main consideration or the only consideration or consideration at all. It was only a passing reference.

SHRI BHUPESH GUPTA: Suppose I say anything, you will say "Expunge it", or "Withdraw it". Let Mr. Om Mehta withdraw his utterance

SHRI OM MEHTA: 1 said it is one of the considerations. It is not the main consideration.

MR. DEPUTY CHAIRMAN: It is the genera! consensus of the House that we should sit longer and finish to-day's business.

SHRI RAJNARAIN: No, no.

SHRI BHUPESH GUPTA: Sir. even the Congress Members are wKh us.

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(Interruptions)

Tlvy are fitting here because of the fear of whip.

(Interruptions)

SHRI G. A. APPAN: Sir, the honour of the House depends upon the agreement for one word, but not after so much of wrangling. It is just and proper, honest and honourable that the Chair should be kind enough to adjourn the House rather than continue. (Interruptions) I would sit even till 12 in the night. But after all this, it is not dignified. (Interruptions) After all, we have been acceding to his requests so many times. At least in the interest of the officers who are married, unlike my unmirried friends, let us adjourn. 1 request the Chair to adjourn the House.

SHRI BHUPESH GUPTA: There are many hon. Members in this House in whose case if they are away from their wives, it is gooi for their v ives. Therefore, that way, I do not agree with you. If you are here longer, your wi\ es are safer.

SHRI KRISHAN KANT: Now the discussion is over You can put it tj vote.

SOME HON. MEMBERS: No, no. Adjourn.

MR. DEPUTY CHAIRMAN: Please sit dewn, everybody. We had allotted only two hours for this business. We started at about 12-30. So, we have taken ha!f-an-hour before lunch and about 4[^] hours in the afternoon: i. e., we have taken about 5 hours in discussing the two matters. Hon. Members want to speak as well as make long speeches, but they do not want to sit longer to complete the business. It is not good. I think we have to complete the business.

SHRI A. P. CHATTERJEE: What is the business?

SHRI BHUPESH GUPTA: Whose business?

MR. DEPUTY CHAIRMAN: The business of the House,

SHRI BHUPESH GUPTA: Internal Security Bill is not our business.

SHRI NIREN GHOSH: By 24th we can finish this Punjab Budget.

SHRI SALIL KUMAR GANGULY (West Bengal): The Government side itself is divided on this.

MR. DEPUTY CHAIRMAN: We should complete the business on today's agenda.

SHRI A. P. CHATTERJEE: Why should you ask us to expedite the business of the House?

MR. DEPUTY CHAIRMAN: It is not a question of my asking. The Business Advisory Committee has allotted two hours and instead of two hours we have taken about five hours, three hours extra.

SHRI A. P. CHATTERJEE: That is a different question.

MR. DEPUTY CHAIRMAN: No. it is the same question. Instead of two hours we have taken five hours.

SHRI BHUPESH GUPTA: There are unforeseen things. There is act of nature, an unforeseen thing. But I cannot say act of nature is operative here. But unforeseen things have happened. Hence on that ground you can easily adjourn the House. The Business Advisory Committee has become defunct long time ago. You are hugging the dead horse all the time. The House has not accepted the Business Advisory Committee's recommendation. (interruptions). The House, by discussing it for over six hours, has made it abundantly clear that it does not accept the recommendation of the Business Advisory Committee. Therefore, that is dead. Now, therefore, you can act in the light of the new situation. What is the new situation? We are disagreeing, we are not in agreement. Their number is a little more. If we had noticed that you would do this kind of a thing, we too would have presented our people heie. Therefore, we will hold it against you that you did not make up your mind earlier so that we could mobilise our

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forces also. It will be utterly unfair. Somehow or other you have the Government in mind. . .

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Bhupesh Gupta. Under the Rules of Procedure Rule 13 says that the sittings of the Council shall conclude at such hour as the Chairman may direct. The Business Advisory Committee has decided accordingly and. . .

SHRI A. P. CHATTERJEE: We are appealing to you, therefore,...

MR. DEPUTY CHAIRMAN: Please' listen to me now. We have to finish the business. But if honourable Members say that they want to discuss it tomorrow, then we will have to find some other alternative. That is, tomorrow they will have to finish this Bill within half an hour.

SHRI BHUPESH GUPTA: Why?

MR. DEPUTY CHAIRMAN: Please listen to me.

SHRI BHUPESH GUPTA: Twenty-fourth is the last day for the other one. . .

MR. DEPUTY CHAIRMAN: Whatever it is. . .

SHRI A. P. CHATTERJEE: We are not going to give you a present of the Security Act on a silver platter. We shall oppose it.

SHRI OM MEHTA .' Let this matter be put to the House.

MR. DEPUTY CHAIRMAN: So far as the Internal Security Bill is concerned, I have nothing to do with that Bill. We have to follow a certain procedure. After discussing it we will have to put it to vote. Whether the House approves of it or disapproves of it, I have nothing to say about that. The only question is that whatever business remains on the agenda todiy, we will have to finish this Bill tomorrow within half an h-uir arl then remaining b siness SQd whatever additional kidnapped Shrimati Yashoda Reddy. How business we have

tomorrow, we will have to sit late, say, till 7 o'clock or so, and finish.

SHRI K. P. SUBRAMANIA MENON: Tomorrow we will try.

SHRI A. P. CHATTERJEE: Tomorrow we can sit.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Mr. Deputy Chairman, please

MR. DEPUTY CHAIRMAN: If there is agreement that we shall finish this Bill within half an hour, then only I can agree.

SHRI BHUPESH GUPTA: Why are you saying tomorrow? Supposing I die tomorrow. The House will adjourn. Have you any guarantee that I will not die tonight? are you going into that?

SHRI A. P. CHATTERJEE: If Mr. Bhupesh Gupta dies, the House will extend.

AN HON. MEMBER: We will try tomorrow.

MR. DEPUTY CHAIRMAN: No. question of trying tomorrow. I want a general agreement. We must finish this Bill within half an hour tomorrow and take up the other items in the agenda and proceed with them even if we will have to sit till 7.30 or 8 or 8.30 P. M. Only then I can adjourn the House today. Otherwise, we will have to finish it today.

SHRI BHUPESH GUPTA: You will understand our feeling. We in the Opposition in majority...

(Interruptions) SOME HON,

MEMBERS: No, no.

SHRI BHUPESH GUPTA: How many have you stolen from this side, I would like to know . . . (Interruptions). Evidently, you have many you have stolen otherwise I have no account. . . (interruptions). We are still in majority. You will understanl our feeling. We are thoroughly opposed to this Bill, We not only consider

it as a Hack treasure, but we consider i' as an assault on our honour. Therefore, we are in no mood to compromise. Kindly keen in touch vith that feeling and come to your own conclusion.

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..SHRI DWUrNnPAT Al SEN GUPTA : Mr. Deputy Chairman. I hope.

(nterruptions)

श्री शीलभद्र याजी: नेशन बया बोलेगी? बाहर वाले क्या बोलेंगे? शर्म नहीं श्राती है राजनारायण को? वेशर्म कहीं का।

MR: i DFPLTY CHAIRMAN : Shri Yajce, will you please sit down?

SHRI DWIJf NDRALAL SEN GUPTA: I hope by now you have sensed the temper of the House. The House is in no mood to continue. . . (*Interruptions*). Let me finish. Let me again repeat that the House is no mood. . .

(Interruptions)

SOME HON. MEMBERS : The House is in mood.

SHRI DWIJENDRALAL SEN GUPTA: If my friends on the other side think that by shouti>g they can change the temper of the House, I have nothing to sav 1 am true so fcr as my assessement is concerned. When I say that the House is no mood 'o sit further. 1 mean that you cannot proceed wi'h the business. From 4 to 4 30 you, without any rseful purpose, talked and talked to this side, when you had to concede the right of S ri Rajnarain and others to speak. Apain from 6 to 6 30 as a sa'esman you were selling the idea of the government side. But you have fai'ed. If in spi'e of that, anybody fee's that the House is in a' mood to sit further, 1 have nothing to say But is it rot a fact that you have failed? You cannot proceed with the business. You charge your dec sion and adjourn the House. That is the only thing to be done...

SHRIMATI PURABI MUKHOPA-DHYAY (West Eengal) : Mr. Deputy¹ CI airman, just now the hon. Member from the other side threw some very objectionable aspersion of the Chair. I demand that it

should be either withdrawn or expunged. . , (InterruDtiom). Mr. Deputy Chairman, Sir, , . . (Interruptions)

SHRI A. P. CHATTERJEE: The Chair should not be in the unenviable position of the Prince of D;nmuk, that is, to be or not to be. You should decide.

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Deputy Chairman, Sir, I understand >our embarrassment because it concerns you personally as the Deputy Chairman presiding over this and giving a ruling on my point of order forcing Shri Sen Gudta to apologies for the remarks he has just now made.

(Interruptions)

SHRI DWIJENDRALAL SEN GUP-TA: A foolish suggestion ... A foolish suggestion.

SHRIMATI PURABT MUKHOPA-DIYAY: I only pity Mr. Gupta who I a mens to be a Member of Parliament without kiiowing parliamentary etiquette. . . . (Interrupt!mi) . . Mr. Deputy Chairman. Sir the Business Advisory Committee decided 'o sit up to 6 o'clock. While you were givirg your ruling, you said 6 o'clock or beyond 6 o'e'rek". and in your wisd >m. Sir, you have decided to continue the House.

SHRI HON. MEM3ERS i No.

SHRI SHEEL BHADRA YAJEE : It is now 6-40.

SHRIMATI PUR API MUKHOPA-DHYAY! If vou en by t"-e decision of the Rtisiness Advisory Committee, how do vou become the sa'esman of the Government? If the dersion of the Business Advisory Committee is to sit up to fi-00 and beyond ft-00 and if vou carry out the wishes of the Business Advisory Committee, how do you become the salesman of the Government?...

SHR' KRISHAN KANT : Sir, on a < p. int of order.

(/nterruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: It is not parliamentary ... It is undignified . . .

SOME HON. MEMBERS: No.

(Interruptions)

SHRI KRISHAN KANT: Sir, on a point of order. As you wanted to accommodate for half-an-hour or so. may I through you, put in to the other Members . . ,

SHRIMATI PURABI MUKHOPA-DHYAY: Nothing Mr. Krishan Kant. This question must be decided first. We connot allow the dignity of the House to be lowered. Let him withdraw it first.

SHRI BHUPESH GUPTA: Sir, there is every reason for adjourning the House Even Shrimati Purahi Mukhopidhyay. who Is quiet and calm, is rising. Therefore, you can understand the temper.

MR. DEPUTY CHAIRMAN: All right. Please sit down.

SHRI KRISHAN KANT: Sir. if you kindly put it to the House that instead of meeting at 11 o'clock . . .

(Interruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: We do not want to lower the dignity by throwing aspersions on the Chair like that.

SHRI KRISHAN KANT : Sir, instead of sitting at 11 o'clock . . .

SHRI BHUPESH GUPTA: Why are you provoking them to be intolerant?

MR. DEPUTY CHAIRMAN : AH right. Please sit down

SHRIMATI PURABI MUKHOPA-DHYAY : We are not tolerant about aspersions.

(Interruptions)

SHRI KRISHAN KANT: If the House agrees, instead of meeting at 11 o'clock, meet at 10 o'clock and finish in one hour or so.

SOME HON. MEMBERS: No.

MR. DFPUTY CHAIRMAN: No. no! . . . (interruptions) . . . Order, order, olease.

SHRI A P CHATTERJEE : Why not 4 o'clock in the morning 7

श्री राजनारायण : श्रानरेबिल मेग्बर का यह सजेगन मानने के काबिल है। अब श्राप एडजानें कीजिये हम चरें।

श्री उपसभापति : ग्रापको जल्दी हो तो ग्राप जा सकते हैं। बैठने की कोई जरूरत नहीं हैं।

श्री राजनारायण: हम ग्रापको छोड़ कर अकेले कहां जांय। हम तो ग्रापकी मुसीबत से दुवी है।

श्री उपसभापित: ठीक है, सदस्य लोग चाहते क्या हैं कि इसके बाद में विजनेस नहीं होना चाहिये, तो जैसे कि मैंने पहले कहा कि कल का जो विजनेस होगा वह कल हमें खत्म करना होगा और यह जो विजनेस दो घंटे का या उसमें दो के बजाय पांच घन्टे लग गये, सवा पांच घंटे हो गये, तो कल हम इसको श्राधे घंटे में खत्म करेगे।

श्री राजनारायरण: ग्राधा घंटा मत कहिये, हल लोग कोशिश करेगे कि जल्दी हो।

SHRI NIREN GHOSH: No, Sir.

MR. DEPUTY CHAIRMAN: Order, order, और दूसरी बात यह कि आज तो हम आप लोगों को सुन कर बिजनेस समाप्त होने के पहले एडजानं कर रहे हैं लेकिन कल का बिजनेस खत्म करने के लिये अगर आठ आ नौ

बजे तक हमको बैठना पड़े तो सदन को बैठना चािये यह मैं ग्रापको बतलाते हुये मैं ग्राज सदन को कल के लिये . . .

SHRI BHUPESH GUPTA: You can sit here till micnight. But we won't.

MR. DEPUTY CHAIRMAN: I am telling you what I have to say ... (Interruptions) . , . This is the clear understanding that ve have to finish the Bill within half-an hour and we have to sit beyond 6 o'clock or up to whatever time takes to finish the work. This is understanding . . .

SOME HON. M=M3ERS: No, no . . .

MR. DEPUTV CHAIRMAN: With this understanding, I adjourn the House now till II A.M. tomorrow.

SOME HON. MEMBERS: No, no . . .

The House adjourned at forty-six minutes past six of the clock till eleven of the clock on Wednesday, the 23rd June, 1971.